

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2689/2004

New Delhi this the 5<sup>th</sup> day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Ex-Cook Bharose Ram, No. 151/C,  
Qtr. No. 17-H, P.S. Chanakya Puri,  
New Delhi.

-Applicant

(By Advocate: Shri A.K. Bhagat, proxy for  
Shri U. Srivastava)

Versus

Government of NCT of Delhi through

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
New Delhi.
2. The Commissioner of Police  
Police Head Quarters  
I.P. Estate, New Delhi.
3. The Joint Commissioner of Police/AP,  
New Delhi Range, Delhi.
4. The Dy. Commissioner of Police,  
VII Bn. DAP, New Delhi.

-Respondents

ORDER (Oral)

Mr. Shanker Raju, Member (J)

Against dismissal dated 11.2.2003, applicant was preferred an appeal on 19.7.2004 which is yet to be disposed of.

2. OA stands disposed of, at the admission stage itself, with a direction to the respondents to dispose of the appeal of the applicant by passing a detailed and speaking order within a period of 45 days from the date of receipt of a copy of this order.

S. Raju  
(Shanker Raju)  
Member (J)

V.K. Majotra  
(V.K. Majotra) 5.11.04  
Vice-Chairman(A)

cc.